भारत सरकार कारपोरेट कार्य मंत्रालय कार्यालय कम्पनी रजिस्ट्रार, उत्तर प्रदेश, 37 / 17, वेस्टकाट बिल्डिंग, दि माल, कानपुर — 208001 (उ.प्र.) ई—मेल / E-mail : roc.kanpur@mca.gov.in



GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS OFFICE OF REGISTRAR OF COMPANIES, UTTAR PRADESH,

37/17, Westcott Building, The Mall, Kanpur – 208001 (U.P.)

फोन / Phone : 0512 - 2310323 / 2310443

BY SPEED POST

No.LC/ACN/ROC/UP/JTA(SM)/2019/004944/ 4 200 To 4 201

Dated 01/01/.2079

ORDER FOR VIOLATION OF SECTION 12 OF THE COMPANIES ACT, 2013 READ WITH COMPANIES (ADJUDICATION OF PENALTIES) RULES, 2014.

IN THE MATTER LEAF INVESTMENTS PRIVATE LIMITED

- The Ministry of Corporate Affairs vide its gazette notification no A-42011/112/2014-Ad.II dated 24.3.2015, has appointed the undersigned as Adjudicating Officer in exercise of the powers conferred by section 454 of the Companies Act, 2013 (hereinafter known as Act) read with Companies (Adjudication of Penalties) Rules, 2014 for adjudging penalties under the provisions of this Act.
- 2. The Company Leaf Investment Private Limited has been registered under the provisions of the Companies Act, 2013 on 07.03.1980, and is having its registered office situated at Modi Bhawan, Modi Nagar-201204. The authorized capital of the Company is Rs. 5,00,000/-.
- 3. The Reserve Bank of India, Kanpur vide letter No. NBS Deptt./116/21.01.650/2019-20 dated 17.07.2019 has informed that on visit to the company at its registered address it has been found that "they are not complying with the basic necessity of placing sign board at its registered office adderess", which implied that the company and its Directors are either not maintaining registered office of the company or has not informed about the changes so made in its registered office. Thus, violating provisions of section 12(8) of the Companies Act, 2013.
- 4. Section 12(1) of the provides that a company shall, on and from the thirty day of its incorporation and at all times thereafter, have a registered office capable of receiving and acknowledging all communications and notices as may be prescribed.

Section 12(4) of the Act provides that a Notice of every change of the situation of the registered office, verified in the manner prescribed, after the date of incorporation of the company, shall be given to the Registrar within thirty days of the change, who shall record the same.



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Section 12(8) of the Act further provides that if any default is made in complying with the requirement of this section, the company and every officer who is in default shall be liable to a penalty of one thousand rupees for every day during which the default continues but not exceeding one lakh rupees.

- Accordingly, a Show Cause Notice No. LC/ACN/ROC/UP/JTA(SM)/2019/02839 to 2841 dated 24.09.2019 was issued to the company and its officers in default under section 12(8) of the Companies Act, 2013, for not maintaining registered office of the company.
- 6. The company and its officers in default have failed to furnish any reply to the said Show Cause Notice.
- Thereafter, a "Notice for Inquiry" vide No. LC/ACN/ROC/UP/JTA(SM)/2019/004944/3913 to 3915 dated 13.12.2019 was issued to the company and its officers in default [as per [Rule 3(3), Companies(Adjudication of Penalties)Rules 2014] and a hearing was fixed for 30.12.2019.
- 8. The authorized representative of the company and its directors appeared on 30.12.2019 and submitted written submissions stating that the company has been maintaining its registered office since incorporation at Modi Bhawan, Modinagar-201204, whereas all communications/letter are received at the above address. The company has also furnished the documentary evidence in its support.
- 9. Having considered the facts and circumstances of the case and after taking into consideration the written and oral submissions on behalf of the company and its Directors, I am of the opinion that the Company is maintaining its registered office at the aforesaid address at Modi Bhawan, Modinagar-201204. Thus remains outside the purview of section 12(8) of the Companies Act, 2013, therefore, not liable for any penalty. However, the Company and its Directors are advised to avoid such lapses in future.

(Sudhir Kapoor)
Registrar of Companies & Adjudicating Officer
Uttar Pradesh, Kanpur - 208001

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No.LC/ACN/ROC/UP/JTA(SM)/2019/004944/ 4/99

Dated 01.01. .20190

 M/s Leaf Investment Private Limited Modi Bhawan, Modi Nagar-201204.

No.LC/ACN/ROC/UP/JTA(SM)/2019/004944/ 4200

2. Ms. Ritika Modi, Director A-55, Friends Colony(East), South Delhi Delhi-110025.

No.LC/ACN/ROC/UP/JTA(SM)/2019/004944/ 420/

Dated 01.01. .20120

3. Ms. Chander Bala Modi, Director A-55, Friends Colony(East), South Delhi, Delhi-110025

No.LC/ACN/ROC/UP/JTA(SM)/2019/004944/ 4202

Dated 0 / · 0 / · .20290

Copy for information to:

1. The Regional Director (Northern Region), Ministry of Corporate Affairs, CGO Complex, Lodhi Road, New Delhi.

(Sudhir Kapoor)

Registrar of Companies & Adjudicating Officer Uttar Pradesh, Kanpur - 208001

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